

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

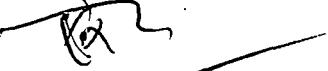
ORDERS OF THE TRIBUNAL

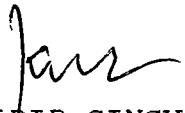
OA No. 328/2003.

30.3.2005.

Mr. Arun Sharma counsel for applicant.  
Mr. Amit Mathur proxy counsel for  
Mr. R. B. Mathur counsel for the respondents.

Reply has been filed by the respondents, in which it has been stated that the applicant has been granted promotion and his punishment has also been quashed by the Reviewing Authority and order of recordable warning has been passed. In view of this, the OA has become infructuous and is accordingly dismissed. However, the applicant is at liberty to challenge the order passed by the Reviewing authority by way of a separate OA, if so advised.

  
(A. K. BHANDARI)  
MEMBER (A)

  
(KULDIP SINGH)  
VICE CHAIRMAN

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